

§
ITEM NO.45

COURT NO.15

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10858/2012

(From the judgement and order dated 06/10/2010 in RFA No.4241/2001 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

RAM GOPAL & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(With office report for directions)

Date: 27/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
[IN CHAMBERS]

For Petitioner(s) Mr. Aftab Ali Khan, Adv.

For Respondent(s) Ms. Anubha Agrawal, Adv.
Mr. Ambuj Agarwal, Adv.

Mr. Kamal Mohan Gupta, Adv.
Ms. K. Sasikala, Adv.

UPON hearing counsel the Court made the following
O R D E R

The delay in filing the process fee and spare copies for
issuance of notice on respondent No.1 and 2 is condoned.

The office to issue notice accordingly.

[Usha Bhardwaj]
A.R.-cum-P.S.

[S.S.R. Krishna]
Court Master